



**LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU**

**The Goa, Daman and Diu
(Extension of the Indian
Majority Act) Bill, 1966**

(Bill No. 2 of 1966)

**(As passed by the Legislative Assembly of Goa,
Daman and Diu on 1st April, 1966)**

**GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT
ASSEMBLY HALL. PANJIM
APRIL, 1966**

The Goa, Daman and Diu (Extension of the Indian
Majority Act) Bill, 1966

(Bill No. 2 of 1966)

A Bill to provide for the extension of the Indian Majority Act, 1875 to the Union Territory of Goa, Daman and Diu.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Seventeenth Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**— (1) This Act may be called the Goa, Daman and Diu (Extension of the Indian Majority Act) Act, 1966.

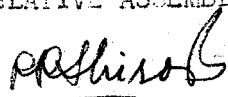
(2) It extends to the whole of the Union Territory of Goa, Daman and Diu.

(3) It shall come into force on such date as the Administrator of the said Union Territory may, by notification in Official Gazette, appoint.

2. **Extension of Central Act 9 of 1875.**— As from the commencement of this Act, the Indian Majority Act, 1875, shall extend to, and be in force in the Union Territory of Goa, Daman and Diu, subject to the modification that in section 1 thereof, the words «and it shall come into force and have effect only on the expiration of three months from the passing thereof» shall be omitted.

3. **Repeal.**— Any law in force immediately before the commencement of this Act in the Union Territory of Goa, Daman and Diu or any area thereof, corresponding to the Act extended by section 2 shall stand repealed as from such commencement.

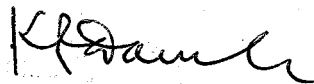
THE ABOVE BILL HAS BEEN PASSED BY THE LEGISLATIVE ASSEMBLY.



(P. P. SHIRODKAR)
SPEAKER.

ASSEMBLY HALL
PANJIM, APRIL 15, 1966.

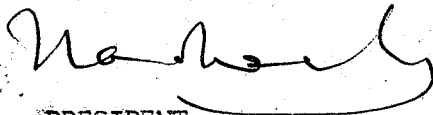
I RESERVE THE BILL FOR THE CONSIDERATION OF THE PRESIDENT.



ADMINISTRATOR.

PANJIM, APRIL 16, 1966.

I ASSENT TO THIS BILL.



PRESIDENT.

NEW DELHI,

The 10th May, 1966